

order dated 2nd February, 1984 that this Central Government will prepare copies of the amendment Writ Petition and serve them on the other respondents in Writ Petition No 3492 of 1983 and the respondents will file their counter affidavits with four weeks from the date of that order and within three weeks thereafter affidavit in rejoinder, if any, may be filed by the Petitioner. Though this direction was given by us as far back as 2nd February, 1984 we find that no steps have been taken by the Central Government to prepare copies of the amended Writ Petition and to serve them on other respondents.

despite the fact that more than two years and nine months have elapsed since then. It seems that the concerned Department of the Central Government is for some inexplicable reason not interested in early disposal of the Writ Petition, though the Writ Petition filed by the petitioner is intended to safeguard and protect the unsuspecting public against drugs which, according to the petitioner, are banned in the developed countries but which are sought to be dumped on Third World Countries by the Multi-Nationals. It may be pointed out that since no steps were taken by the Central Government to carry out the directions given by us on 2nd February, 1984, we gave further time to the Central Government by our order dated 5th September, 1986 to make the papers books ready with proper pagination before 4th November, 1986 and to file their Counter Affidavit within three weeks from the date of that order. But we find that this direction too has not been carried out by the Central Government.

Though we directed by our order dated 11th April, 1983, when we admitted the Writ Petition that notice should go to the Indian Medical Council, Indian Medical

Association and the Drug Controllers of all States in India except the Drug Controller of the State of Kerala, to answer the averments made in the Writ Petition and such notice was issued to them we find that none of them has cared to file an affidavit in this Court though more than 3½ years have elapsed.

[*Translation*]

Ancient temples and Idols in Bilaspur,  
M.P.

1488. DR. PRABHAT KUMAR MISHRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of ancient temples and idols with their locations in Bilaspur district in Madhya Pradesh ;

(b) whether they are being properly maintained ; and

(c) if so, the details of measures being taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) The number of centrally protected temples/ idols with their locations in Bilaspur District in Madhya Pradesh is given as per statement given below.

(b) Yes, Sir.

(c) Besides regular maintenance and upkeep of the monuments watertightening of structures and removal of vegetation, wherever necessary, has been carried out.

#### Statement

#### *Centrally Protected Monuments in the District of Bilaspur, (M.P.)*

S. No.	Name	Locality
1.	Arbhar temple	Arbhar
2.	Temple	Belpan
3.	Temple	Gatora

1	2	3
4.	Larg <sup>2</sup> Vaishnav temple	Janigir
5.	Small temple	Janigir
6.	Brick temple of Saveri	Kharod
7.	Small Brick temple	Kharod
8.	Surya temple	Kharod
9.	Patalesvara Mahadev temple complex	Mallar
10.	Mahadev Temple	Pali
11.	Kanthi Dewal temple	Ratanpur
12.	Half ruined temple of Kesava Narayan	Sheorinarayan
13.	Sheorinarayan temple	Sheorinarayan
14.	Remain of the very ancient temple	Tuman

**Central clearance to Irrigation projects of Madhya Pradesh**

**1489. DR. PRABHAT KUMAR MISHRA :**  
**SHRI PARASRAM BHARDWAJ :**

Will the Minister of WATER RESOURCES be pleased to state :

(a) the proposals for major and medium irrigation projects submitted by Madhya Pradesh Government to the Union Government for approval ;

(b) the names of proposals approved ; and

(c) the time by which work is likely to start thereon ?

**THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :**  
 (a) to (c) 17 major and 3 medium irrigation projects submitted by Government of Madhya Pradesh were pending clearance at the end of Sixth Plan. Subsequently, 3 major and one medium irrigation projects have been received. The Jobat Medium Irrigation Scheme has been approved by the Planning Commission. The construction of this project will be taken up after clearance under Forest (Conservation) Act, 1980.

**Direct Bus Service between Buradi Village and Kendriya Terminal**

**1490. SHRI RAJ KUMAR RAI :**  
 Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether adequate bus facility is not available to thousands of commuters coming to new Delhi areas every day from Buradi Village, Sant Nagar and in adjoining areas in Delhi ;

(b) whether there is no direct bus service from these places to Kendriya Terminal ;

(c) if so, when a direct bus service from Buradi village to Kendriya Terminal is proposed to be introduced ; and

(d) if not, the reasons therefor ?

**THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) :** (a) to (d) Buradi Village and Sant Nagar are directly linked with I.S.B.T. and Guru Tegh Bahadur Nagar from where the commuters can reach other destinations by availing change-over facilities available at these points. In addition, for the convenience of commuters, two 'Ltd. Stop' Trips at 0800 hrs and 900